>

Title: Regarding notice for Short Duration Discussion.

श्रीमती सुषमा स्वराज : अध्यक्षा जी, मेरे प्रिवलेज मोशन पर दी गई आपकी रूलिंग मैं स्वीकार करती हूं। मुझे समझ में नहीं आ रहा है कि मेरी बात सुने बिना कोई व्यवस्था का प्रश्न उठा रहा है, कोई इधर से बोल रहा है। मैं प्रिवलेज मोशन पर नही बोल रही हूं। मैंने विशेषाधिकार हनन का नोटिस आपकी सेवा में दिया है। आपने कहा कि आप उसको एग्जामिन कर रही हैं, मैं उस रूलिंग को स्वीकार करती हूं। मैं कोई दूसरी बात कहने के लिए खड़ी हुई, लेकिन बिना उसको सुने, पाइंट ऑफ ऑर्डर शुरू हो जाते हैं, पूरे सदन में शोर हो जाता है। मैं यह कह रही हूं...(व्यवधान) अब ये खड़े हो गये हैं।

MADAM SPEAKER: Nothing will go on record. रिकार्ड में केवल सुषमा जी की बात ही जायेगी।

*(Interruptions) â€¦ **

श्रीमती सुषमा स्वराज : कुछ लोगों को लाइसेंस प्राप्त है क्या कि वे जब चाहे, तब खड़े हो जायें।

अध्यक्षा जी, मैं प्रिवलेज मोशन पर बात नहीं कर रही, आप उसको एग्जामिन कर रही हैं। आप उसको एग्जामिन करके मुझे बताएंगी, उसकी एडमीसिबिलिटी पर मैं नहीं बोल रही।

मैं अपने दूसरे नोटिस के बारे में बोल रही हूं, जो शरद यादव जी, यशवन्त सिन्हा जी और मैंने नियम 193 के तहत दिया है।

जिस समय प्रधानमंत्री जी वक्तव्य दे रहे थे और मैंने एक नोटिस देकर प्रश्न पूछने की अनुमति मांगी थी, तब आपने यह कहा था कि मैं अभी प्रश्न पूछने की अनुमति नहीं दे सकती। अगर आप चर्चा चाहते हैं तो प्रोपर नोटिस दीजिए। मैंने आपकी बात से सूत्र पकड़ कर, प्रस्तावक बनकर, दो समर्थक शरद यादव जी और यशवन्त सिन्हा जी के साथ वह नोटिस आपकी सेवा में दिया है। सुबह प्रणव दॉ से भी मेरी बात हुई। मैंने उनसे यह कहा कि आज फाइनेंस बिल है, लेकिन शॉर्ट डयूरेशन डिबेट मात्र ढाई घंटे की होती है, इसलिए 11 बजे हम वह डिबेट शुरू करें और डेढ़ बजे समाप्त कर दें और दो बजे से फाइनेंस बिल ले लें। आडवाणी जी ने जो बात कही कि हम संवैधानिक संकट पैदा नहीं करना चाहते, फाइनेंस बिल पारित करना चाहते हैं, फाइनेंस बिल की डिबेट में पार्टीसिपेट करना चाहते हैं, मगर उससे पहले वह विषय तो समाप्त हो जाये, जो विषय इतने दिन से चल रहा है। वह विषय तब समाप्त होगा, जब उस पर डिबेट हो जायेगी, इसलिए उसकी डिबेट के लिए ढाई घंटे रख लीजिए। अभी से ढाई घंटे तक वह चर्चा हम कर लें और उसके बाद दो बजे नहीं तो ढाई बजे आप फाइनेंस बिल ले लें तो सदन शान्ति से चलेगा और उसमें हम भी पार्टीसिपेट करेंगे। मैं यह निवेदन करने के लिए खड़ी हुई थी, मगर वह निवेदन भी आप सुनना नहीं चाहते। इसमें मैं आपकी रूलिंग चाहूंगी। ...(व्यवधान)

श्री शैलेन्द्र कुमार : मैडम, हमारी बात भी सुन लीजिए।...(व्यवधान)

SHRI GURUDAS DASGUPTA (GHATAL): Madam, Speaker, I support the proposal of the hon. Leader of the Opposition. In fact, I had also given a notice for a discussion on the statement that the hon. Prime Minister has issued. Therefore, I believe, in order to have a smooth running of the House let us accept the suggestion and have a discussion today on the statement that the hon. Prime Minister has made. I support the proposal.

SHRI BASU DEB ACHARIA (BANKURA): Madam, I support the proposal of the hon. Leader of the Opposition. Let the discussion on the statement of the hon. Prime Minister be started immediately. After that discussion, the discussion on the Finance Bill can be taken up.

अध्यक्ष महोदया : मंत्री जी को बोलने दीजिए।

â€¦(व्यवधान)

अध्यक्ष महोदया : अभी पवन बंसल जी बोल रहे हैं। इनके बाद मैं आपको बुला लेती हूं।

श्री शरद यादव (मधेपुरा): वे मेरी बात पर यील्ड कर गये हैं। मैं आपसे एक ही बात कह रहा हूं कि जो सुषमा जी ने कहा है, वह वाजिब बात है। उससे सदन का सब तरह का काम होगा, इसलिए यदि आप उसे स्वीकार कर लें तो अच्छा है। मैं बंसल जी से भी अपील करूंगा कि इसमें रूल न निकालें तो अच्छा ही होगा।...(व्यवधान)

SHRI PAWAN KUMAR BANSAL : Madam, Speaker, I am grateful to the hon. Leader of the Opposition and other hon. Leaders for assuring that they do want the Finance Bill to be passed. I remember very vividly that only the other day when we were allocating time for the business, there were insistent demands for fixing more time for discussion on the Finance Bill. Our only request is that let us first take the discussion on the Finance Bill ...(*Interruptions*) In this connection I would like to read the rule under which this notice has been given.

"193. Any member desirous of raising discussion on a matter of urgent public importance may give notice in

writing to the Secretary-General specifying clearly and precisely the matter to be raised:

194. (1) If the Speaker is satisfied, after calling for such information from the member who has given notice and from the Minister as he may consider necessary, that the matter is urgent and is of sufficient importance to be raised in the House at an early date, he may admit the notice:"

Madam, it has never been the case that the hon. Member giving notice immediately asks the Speaker to decide and thereafter, immediately take it up. There is some discretion left to the Office of the Speaker and the hon. Speaker. The notice is given. We are not objecting to that notice. How are you presuming that we are objecting to the notice? We are expressing our concern and, for that matter, the concern of the entire nation. I know that you monopolise on that concern, whether it is patriotism or anything else, I am not getting into that. ...(*Interruptions*)

श्री हुक्मदेव नारायण यादव (मधुबनी): 12 बजे रात में फाइनेंस बिल पर बहस कर लेंगे, लेकिन इस पर अभी बहस कर लीजिए। ...(व्यवधान)

श्री शैलेन्द्र कुमार : मैडम, हमारी बात भी सुनिए।...(व्यवधान) हमने भी एडजर्नमेंट मोशन के लिए नोटिस दी है। ...(व्यवधान)

SHRI PAWAN KUMAR BANSAL: Madam, the only thing I am saying is that this is again in the interest of the country that we first pass the Finance Bill. If you do not want to discuss for eight hours, discuss for two hours and pass it today and after that, take it up immediately. We have three days with us. Today is 22nd March. Let us discuss the Finance Bill immediately and clear it in two hours if you do not want the discussion for eight hours. After that, we have to go by the rules. You will seek some clarifications from the hon. Minister, and thereafter, you will fix time. They may fix up any time after that.

My only concern is, we may take up the Finance Bill first. Am I making some unreasonable demand about it? Is that the way they have to react to that demand?...(*Interruptions*)

SHRI YASHWANT SINHA : Madam, as a Member who has given this notice, I rise to draw your attention to the fact that the hon. Leader of the Opposition has suggested a practical way out in which the House will function and the Finance Bill will also be passed. There will be no need to pass the Finance Bill either in the absence of the Opposition or in din or noise. We are suggesting a way out of that. Our only case is that you give an opportunity to us to take up the issue of discussion on the Prime Minister's Statement made in the House the other day first and then everything moves. Now, for the Government, I would say not to get involved in technicalities and not to get involved in the rule book. I have suggested a practical way out.

The hon. Leader of the House is sitting here. I am appealing to him that a practical way out for us will be to take up the discussion under Rule 193 first and we are prepared to sit until midnight to discuss the Finance Bill and get it passed. This is my submission. ...(*Interruptions*)

SHRI PRANAB MUKHERJEE: I would like to clarify only one point. I had a discussion with the Leader of the Opposition in the morning. I requested her that the Finance Bill may be passed first and after that, we are assuring you that the Short Duration discussion which you want to raise will be taken up. Why I am asking the Finance Bill to be taken up first is because as per the constitutional requirement, after the Finance Bill being passed, it will have to be sent to President to get her certification and after that, it will go to the Rajya Sabha. And Rajya Sabha, though constitutionally this House is superior, has the right to make recommendation which is upto this House to accept it or not. So, a certain time space will have to be left between the passage of the Finance Bill in this House and thereafter to transmit it to the Rajya Sabha. Therefore, keeping that in view, I am not standing on any prestige issue or any other thing. It is simply to facilitate the time available between today, the 22nd March and 25th March. If you kindly agree, let the Finance Bill be passed and after that, you may take up the Short Duration Discussion. We will have some space and in that space, it will be possible to transmit it to Rajya Sabha. Please do not just give opinions without knowing things. It will have to be sent to the Rajya Sabha and before sending any Money Bill to the Rajya Sabha, as per the Constitutional requirement, we will have to receive the certificate of the President. If we take up the Discussion under 193 after passing the Finance Bill, I do not think the Heavens are going to fall. That is my most respectful submission to the Leader of the Opposition. ...(*Interruptions*)

SHRI YASHWANT SINHA : Postponing the discussion on the Finance Bill by two and half hours is not going to change

anything. We will still have time to approach the hon. President, get her consent and take the Bill to Rajya Sabha tomorrow. ...(*Interruptions*)

FINANCE BILL, 2011

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I told them that that debate will take place after the Finance Bill is passed...(*Interruptions*) We have agreed that Short Duration Discussion will take place after the Finance Bill is passed. In the morning, I assured the House that we have no problem of accepting the Short Duration Discussion under Rule 193. But I would request the hon. Members to allow the Finance Bill to be passed and after the Finance Bill is passed, that will be the first time for discussion.

The Finance Bill has its own sanctity. So, I would request the Leader of the Opposition and all Members belonging to the Opposition Parties to cooperate. We have agreed in the morning and we have discussed this. We have agreed to that. So, let the Finance Bill be passed and after that they may take up the Short Duration Discussion where both sides will participate and the House will function normally...(*Interruptions*)

श्रीमती सुषमा स्वराज (विदिशा): सभापति जी, जो विषय पहले चल रहा है वह पहले समाप्त हो जाए और फिर हम वित्तीय विधेयक पारित करें। हम रात के 10 बजे तक, 12 बजे तक बैठने के लिए तैयार हैं, पहले वह विषय खत्म कर लीजिए।...(व्यवधान)

MR. CHAIRMAN: Take your seat please.

...(*Interruptions*)

श्रीमती सुषमा स्वराज : अब तो केवल इतना सा अंतर रह गया कि हम भी वित्त विधेयक पारित करना चाहते हैं, फाइनेंस बिल पारित करना चाहते हैं, आप हमें डिबेट देना चाहते हैं। ये दोनों चीजें हो गयीं। हम फाइनेंस बिल पारित करवाना चाहते हैं, कोई संवैधानिक संकट पैदा करना नहीं चाहते और आप हमें डिबेट देना चाहते हैं, सवाल ये केवल आगे-पीछे का है। हमारा यह कहना है कि ढाई घंटे में यह डिबेट खत्म हो जाएगी, उसके बाद आप फाइनेंस बिल ले लीजिए। हम रात के 12 बजे तक बैठने को तैयार हैं, आप डिबेट के बाद फाइनेंस बिल पारित कर लीजिए। ...(व्यवधान) आप कह रहे हैं नहीं, पहले आप फाइनेंस बिल पारित करवाइये। हमारे कहते ही वे नो-नो-नो करना शुरु कर देते हैं। मेरा आपसे यह कहना है कि केवल ढाई घंटे का सवाल है, अगर हम अब चर्चा शुरु करते हैं तो ढाई घंटे के बाद चर्चा खत्म हो जाएगी और आप फिर फाइनेंस बिल शुरु कर लीजिए, इसमें आपको एतराज क्या है?...(व्यवधान)

SHRI PRANAB MUKHERJEE: I would request them not to create a precedent like this. When a Short Duration Discussion notice comes, the Government gives the time. They have given the notice this morning and they are demanding that discussion should take place right now. I would request them not to create that type of a precedent. I would like to submit most respectfully that they have given the notice for Short Duration Discussion, allow 24 hours, they can discuss tomorrow, and I have no problem. I am told though there should not be any reference of the Business of the other House, if the other House also so desires, they can have discussion tomorrow and simultaneous discussion can take place.

The Finance Bill has been scheduled, it has been decided long ago that this scheduled was fixed. I would request them to stick to the schedule and allow the Finance Bill to be taken up first, after that the discussion should take place

MR. CHAIRMAN: Discussion under Rule 193 will be taken up immediately after the Finance Bill. Now, the hon. Minister may move the Bill.

श्रीमती सुषमा स्वराज : प्रणब दा, नोटिस आज नहीं कल दिया था, नोटिस को 24 घंटे हो गये हैं।

MR. CHAIRMAN: You have made your point, please. Hon. Minister may move the Finance Bill.

श्रीमती सुषमा स्वराज : अगर आप जिद पर हैं कि आपको अभी पहले फाइनेंस बिल करना है तो हम बहिर्गमन करते हैं...(व्यवधान)